

Statement-II

Schemes and Programmes to improve the Nutritional Status of Women and Children

- (i) Nutrition Programme for Adolescent Girls in 51 districts to provide free food grains to undernourished adolescent girls by Ministry of Women and Child Development.
- (ii) To promote appropriate infant and young child feeding practices, the National Guidelines on Infant and Young Child Feeding have been developed and disseminated all over the country. Increased emphasis is given to:
 - a. Initiation of breastfeeding immediately after birth, preferably within one hour.
 - b. Exclusive breastfeeding for the first six months
 - c. implementing the Infant Milk Substitute (IMS) Act.
- (iii) Nutrition and Health Education: Food and Nutrition Board of the Ministry of Women & Child Development is engaged in advocacy, trainings and generating awareness on important nutrition issues among different level of functionaries and the masses.
- (iv) National Programme for Nutritional Support to Primary Education (Mid Day Meal Scheme) by the Department of School Elementary Education & Literacy;
- (v) Reproductive & Child Health Programme under the National Rural Health Mission being implemented by the Ministry of Health & Family Welfare has schemes for prevention of micronutrient malnutrition as below:
 - Iron and Folic acid supplementation for children, adolescents, pregnant and lactating women.
 - Vitamin-A supplementation for children upto 5 years.
 - National Iodine Deficiency Control Programme.
- (vi) Targeted Public Distribution System, Antodaya Anna Yojna and Annapurna Scheme by the Department of Food & Consumer Affairs.

Misrepresentation of women

433. SHRI KALRAJ MISHRA :

SHRI BHAGIRATHI MAJHI :

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether National Commission for Women has suggested amendments in laws to prevent indecent representation of women in mass-media, including T.V and film: and;

(b) if so, the suggestions made and Governmentus response thereto?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH) : (a) Yes, Sir.

(b) The Government is examining the recommendations of the National Commission for Women.

Violence and crime against children

434. SHRIMATI JAYANTHI NATARAJAN: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether it is a fact that violence and crime against children have increased manifold in the country;

(b) if so, the details thereof:

(c) whether, Government proposes to sensitise the States to prevent violence and crimes against children;

(d) if so, the details thereof; and

(e) the other measures Government proposes to initiate in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH) : (a) and (b) As per the Crime in India report of National Crime Records Bureau for the years 2005, 2006 and 2007 the number of incidents of crime committed against children has been 14,975, 18,967 and 20,410, respectively.

(c) to (e) Children are protected under Juvenile Justice (Care and Protection of Children) Act, 2000 as amended in 2006 against abuse, neglect and cruelty. States/UTs are requested from time to time for effective implementation of the provisions of the Act.

The Ministry of Women and Child Development has set up the National Commission for Protection of Child Right (NCPCR) on 5th March, 2007 in accordance with the provisions of the Commissions for Protection of Child Rights Act, 2005. The Ministry has also been requesting the State Government/Union Territory Administrations to set up the State Commissions for Protection of Child Rights. State Commissions have already been set up in Delhi, Goa, Sikkim, Maharashtra and Karnataka. NCPCR, through its guidelines dated 9th August, 2007 and additional guidelines dated 26th May, 2009 has impressed upon the State Governments/Union Territory Administrations to sensitize all concerned for preventing corporal punishment in schools.

Committee to hear sexual harassment at work places

435 SHRIMATI JAYANTHI NATARAJAN: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether it is a fact that, as per the direction of Supreme Court in Vishaka case, every Ministry, Department, Subordinate office, Public Sector Enterprise, local self Government Universities, Colleges, Banks and Government agencies and autonomous bodies has to set up a committee to hear the sexual harassment case of women employees;